

permanent. The employees who have been working there since 1982, are not getting work now. The decision of Patna Highcourt which has come into force in Patna Division, is not being implemented in Rampur. They should be given work and I read out their demands.

[English]

No curtailment of Posts; Immediate filling up of all vacancies; immediate departmentalisation of seasonal work-charged staff; fix the job period of seasonal staff not less than four and a half months; promotion to all eligible regular-work-charged employees; proportionate bonus and medical facilities to seasonal staff; Government accommodation for site office and its staff with drinking water facilities; security arrangement should be made for the employees and material at the site. Ensure eight-hour duty to all staff in every work spot; This is my submission.

[Translation]

SHRI MAHAVIR LAL BISHVAKARMA (Hazaribagh) : Hon'ble Chairman in my constituency there is Barkakana one of the field of CCL wherein Gorkunda colliery and one other colliery nearby got fire. Huge quantity of coal is burning in this fire resulting in poisonous gases. It is densely populated area which has perceived a crisis looming large.

No action is being contemplated in this regard due to the prevailing corruption. I would request you that problem may be solved by considering the matter.

SHRI NANDKUMAR SAI (Raigarh) : Hon. Chairman, Sir, in the area adjoining Garhwa district of Bihar, in the eastern border of Madhya Pradesh, Raigarh and Sarguja areas had to bear the brunt of the calamity Naxalites from Bihar are creating spree unrest and resorting to frenzy of violence in that area. Through you, I would like to attract the attention of the Government to the sequence of incidents, which culminated there on 10th June. In Bargarh started genocide.

The house of a person, named as Parasnath Gupta was set at fire, he was gunned down. In Bandu village, Haaji was also gunned down, they set in many houses fire and still unrest is prevailing there in the entire Raigarh, and in some parts of Sarguja and Bilaspur. The entire law and order machinery has crippled. People are perforce seeking exodus from there, naxalites are also coming there, therefore terror and fear prevades the entire belt.

Through you, I would like to request the Government, and the Home Minister that he should direct the Government to keep watch on the terrorists and naxalites, who are entering into the Eastern areas of Madhya Pradesh, which are adjacent to the Bihar and spreading unrest there. The State Government as well as the Central Government should note their names and where about, such as who is coming, and from where with a view to keep these naxalites

and terrorists away from the area so that law and order situation can be maintained.

MR. CHAIRMAN : Shri Krishan Lal Sharma.

SHRI PUNNULAL MOHLE (Bilaspur) : Hon. Chairman, Sir, it was my turn and my name had also been called.

SHRI RAM NAIK (Mumbai East) : You were supposed to give an opportunity to Shri Rudy.

MR. CHAIRMAN : When his name was called, he was not available. Now rule 377 has been prevailing. His name was called but he was not here at that point of time. Now rule 377 is in vogue. Zero hour is prolonged for two hours.

You please speak .....(Interruptions) you were not available. Your name was called, it is your fault. When you were not present, then what could we do. It is your fault

.....(Interruptions)

SHRI PUNNU LAL MOHLE : I have been waiting since morning.

MR. CHAIRMAN : You have given the notice to speak after 10 o' clock. If you are waiting then, what to do. I have seen, you have given the notice to speak after 10 o' clock. No one is left in the list to speak.

13.59 hrs.

## MATTERS UNDER RULE 377

[English]

- (i) **Need to take effective steps to check atrocities against women and children particularly in Delhi**

[Translation]

SHRI KRISHAN LAL SHARMA (Outer Delhi) : Mr. Chairman, presently the incidents of adultery forcible and forcible deflowering of innocent girls and women taking place in Delhi and their sad and helpless description being published in the newspapers. It is clear from the report of Delhi women commission that in Delhi maximum atrocities are being imposed on the women and the girls.

It is not possible to compensate the social stigma and mental trauma of such criminal assault on the girls and women. Their parents also feel victimised by such accidents.

Yesterday, I have a request with the Government for checking the heinous incidents of rape, the hearing of the suits related to the rape may be taken at the priority and without any further delay and the culprits may be punished rigorously at the earliest. Special courts may also be

appointed to settle these matters, depending upon the need, and necessary amendments may be made to gear up the law effectively.

[English]

**(ii) Need to Expedite Work on Electrification and Doubling of Railway Track between Daund and Gulbarga**

[Translation]

SHRI LINGARAJ VALYAL (Solapur) : I am glad that Ministry of Railways is making efforts to double the rail line between Daund and Gulbarga but for the last several years this work is going on at slow speed. The progress of work is very slow. Solapur is a big station on this line. This city is important from the industrial point of view and connects the North and South to West. It is for this reason that about 50 passenger trains and over 100 goods trains are operating on this line. It is because of this aspect that some problems arise in controlling the railway traffic. The number of accidents are also on rise. It also affects the trains starting from the South and on the residents of Solapur. I request the hon'ble Minister that doubling of track and electrification work be taken up immediately.

[English]

**(iii) Need to Prepare Comprehensive Development Programme for Export of Vegetables and Fruits from Saran District of Bihar**

SHRI RAJIV PRATAP RUDY (Chhapra) : The district of Saran in Bihar can rightly be referred as "bowl of vegetables" and the land is extremely fertile for cultivation of all sorts of vegetables and fruits like Mango, Lichi etc. The boundary of Saran district starts 28 kilometers from the State capital of Patna. However, no effort has been made to promote the cultivation, marketing or export of fruits and vegetables or processed products. I request the Minister of Commerce to prepare a comprehensive development and promotional programme through Agricultural and Processed Food Products Export Development Authority (APEDA) for production, processing, marketing and export of vegetables and fruits from the district of Saran in Bihar.

**(iv) Need to Provide Sufficient Funds for Promotion of Solar Energy**

DR. B.N. REDDY (Miryalguda) : The country is passing through power and energy crisis. Even in Delhi, the capital of the country, we are all experiencing acute shortage of power.

Precious foreign exchange is also utilised on import of petro products.

Hence, there is an urgent need for taking up steps for promotion of solar energy in our country, on a war footing.

The greatest advantage is that the raw material, sun shine, is available in plenty in almost all part of the country round the year, without any cost.

I request the Union Government to consider promotion of solar energy seriously, to provide sufficient funds for achieving the speedy results and to encourage the entrepreneurs in this line by giving more and more subsidy.

**(v) Need to Exempt Residents of Ladakh Region of Jammu and Kashmir from the Payment of Income Tax**

SHRI P. NAMGYAL (Ladakh) : The residents of Ladakh region of Jammu and Kashmir was exempted from payment of Income Tax under Clause (26) Section 10 of Income Tax Act of 1961 with effect from the assessment year 1962 to 1988-89 on the ground of Chinese aggression on Ladakh in 1962 which resulted in stoppage of border trades between Ladakh and Tibet and Ladakh with Shinjiang (China). With the result, the business of hundreds of Ladakhi traders was totally ruined overnight and the economy of Ladakh was badly affected. Consequent to this, the Central Government had given exemption of Income Tax to Ladakh till 1989.

In the year 1989, keeping in view of continuous poor economic condition of the Ladakhi people, the Government of India declared over 95 per cent population of Ladakh as Scheduled Tribe and on the other, the then Government at the Centre imposed Income Tax on the Ladakhis. From 1989 onwards the economy of Ladakh was further adversely affected because of the militancy in the Valley as the main supply line for Ladakh was through the Kashmir Valley.

The Scheduled Tribe as defined in Clause (25) of Article 366 of the Constitution, a member of Scheduled Tribe residing in specified areas is exempted from payment of Income Tax accruing or arising to him. On the same analogy, the tribal population in many States, the North-East, Lakshdweep and Andaman & Nicobar etc. have been exempted from payment of Income Tax but not the tribals of Ladakh.

I, therefore, urge upon the Government of India to give exemption from Income Tax to the tribal population of Ladakh with effect from the year 1989 and for a further period of five years with immediate effect.

**(vi) Need to Issue New Licence for Setting up of Sugar Mill in Supaul District, Bihar**

[Translation]

SHRI DINESH CHANDRA YADAV (Saharsa) : Sir, sugarcane is produced in large scale in Supaul district of Bihar. As there is not sugar mill in this area, the farmers are unable to get the remunerative prices of their crop. The licences to set up a sugar mill in Supaul have been issued much before, but the licence-holder is not taking interest in opening sugar mill in Supaul.